

## ORISSA ACT 19 OF 1975

## THE ORISSA MOTOR VEHICLES TAXATION LAWS (AMENDMENT) ACT, 1975

## PREAMBLE

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## ORISSA ACT 19 OF 1975

**\*THE ORISSA MOTOR VEHICLES TAXATION LAWS (AMENDMENT) ACT, 1975**

[ Received the assent of the Governor on the 20th March 1975,  
first published in an extraordinary issue of the Orissa  
Gazette, dated the 29th March 1975 ]

AN ACT TO AMEND THE BIHAR AND ORISSA MOTOR VEHICLES TAXATION  
ACT, 1930 AND THE MADRAS MOTOR VEHICLES TAXATION  
ACT, 1931 IN THEIR APPLICATION TO THE STATE OF  
ORISSA

**BE** it enacted by the Legislature of the State of Orissa in the  
Twenty-sixth Year of the Republic of India, as follows :—

Short title

1. This Act may be called the Orissa Motor Vehicles Taxation  
Laws (Amendment) Act, 1975.

Amendment  
of Bihar and  
2 Orissa Act  
of 1930.

2. In section 2 of the Bihar and Orissa Motor Vehicles Taxation  
Act, 1930, for clause (c), the following clause shall be and shall be  
deemed always to have been substituted, namely :— Bihar and  
Orissa Act  
2 of 1930.

“(c) notwithstanding anything in any judgment or order of  
any Court, ‘motor vehicle’ means any mechanically  
propelled vehicle adapted for use upon roads, whether the  
power of propulsion is transmitted thereto from an  
external or internal source and includes a chassis to which  
a body has not been attached and a trailer; but does not  
include a vehicle running upon fixed rails or a vehicle of  
a special type adapted for use only in a factory or in any  
other enclosed premises ;”.

Amendment  
of Madras  
Act 3 of  
1931.

3. In section 2 of the Madras Motor Vehicles Taxation Act, 1931, for clause (iii), the following clause shall be and shall be  
deemed always to have been substituted, namely :— Madras Act  
3 of 1931.

“(iii) notwithstanding anything in any judgment or order of  
any Court, ‘motor vehicle’ means any mechanically  
propelled vehicle adapted for use upon roads, whether  
the power of propulsion is transmitted thereto from an  
external or internal source and includes a chassis to which  
a body has not been attached and a trailer ; but does not  
include a vehicle running upon fixed rails or a vehicle of a  
special type adapted for use only in a factory or in any  
other enclosed premises ;”.

Repeal and  
savings.

4. (1) The Orissa Motor Vehicles Taxation Laws (Amendment)  
Ordinance, 1975 is hereby repealed. Orissa Ordinance No. 1  
of 1975.

(2) Notwithstanding such repeal, anything done or any action  
taken under the Bihar and Orissa Motor Vehicles Taxation Act, 1930  
or the Madras Motor Vehicles Taxation Act, 1931 as amended by  
the said Ordinance shall be deemed to have been done or taken under  
the said Acts as amended by this Act. Bihar and  
Orissa Act  
2 of 1930.  
Madras Act  
3 of 1931.

\*For the bill see Orissa Gazette, Extraordinary, dated the 20th February, 1975 (No. 341).